

IN THE HIGH COURT OF JHARKHAND AT RANCHI

I.A. No. 3525 of 2020

in

Cr. Appeal (S.J.) No. 156 of 2020

Samir Khan @ Sonu

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....

Appellant

-V e r s u s-

The State of Jharkhand

.....

Opposite Party

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Coram: HON'BLE MR. JUSTICE AMITAV K. GUPTA

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For the Appellant : Mr. Jitendra Nath Upadhyay, Advocate.

For the State : Mr. Prabhu Dayal Agrawal, Sp.PP

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I.A. No. 3525 of 2020

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03/08.07.2020

1. This interlocutory application has been filed under Section 389 (1) of the Code of Criminal Procedure for suspension of the sentence and grant of ad-interim bail to the appellant, during the pendency of the appeal.
2. The appellant has been convicted for the offence under Sections 4/18 and 8 of the Protection of Children from Sexual Offences Act (POCSO Act) and for the offences under Sections 323, 376 and 511 of the Indian Penal Code.
3. Having heard the learned counsel for the appellant and learned Sp.P.P. and considering the testimony of the victim, at this stage, I am not inclined to suspend the sentence and enlarge the appellant on bail.
4. Accordingly, I.A. No. 3525 of 2020 is, hereby, rejected.
5. The appellant is at liberty to renew the prayer for bail after completion of half of the sentence.

(AMITAV K. GUPTA, J.)